

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 212/TT/2020**

- Subject:** : Approval for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for transmission assets consisting of **Asset-I:** Farraka-Gokarna Portion of 400 kV D/C Rajarhat-Purnea Line including LILO at Farakka and Gokarna and associated line bays; **Asset-II:** 1X80 MVAR bus reactor alongwith associated bays at Gokarna Sub-station and 1X80 MVAR Switchable line reactor alongwith associated bays at Farakka Sub-Station; and **Asset-III:** 02 Nos. of 400 kV Line bays for termination of LILO of 02<sup>nd</sup>Ckt of Jamshedpur Rourkela 400 kV Line at Chaibasa Sub-station under Eastern Region Strengthening Scheme-V (ERSS-V) in the Eastern Region.
- Date of Hearing** : 24.6.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : BSP(H)CL and 5 others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri. B. Dash, PGCIL  
Shri Vipin Joseph, PGCIL

**Record of Proceedings**

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up transmission tariff of the 2014-19 period and determination of transmission tariff for the 2019-24 period for three assets under ERSS-V in the Eastern region. The representative of the Petitioner submitted that the instant assets were put into commercial operation during the 2014-19 period. He submitted that tariff of the instant assets for the 2014-19 period was determined vide order dated 23.7.2018 in Petition No. 44/TT/2017. He submitted that the admitted capital cost as on COD in order dated 23.7.2018 in Petition No. 44/TT/2017 is claimed in the instant petition as on COD and there is no difference. He further submitted that Additional Capital Expenditure (ACE) claimed for the instant assets in the instant petition is lesser than the ACE admitted vide order dated 23.7.2018 in Petition No. 44/TT/2017. The ACE claimed in the instant petition in case of Asset-I is lesser than the projected ACE as the pending land compensation payments were not paid and due to price variation



factor. He further submitted that the capital cost of ₹32323.15 lakh claimed as on 31.3.2024 is within the RCE of ₹40518.35 lakh and that the reply to the Technical Validation (TV) letter has been submitted vide affidavit dated 5.5.2020.

3. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

